

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M V RAMESH

Civil Appeal No(s). 105/2013

M/S SHYAM BIRI WORKS LTD.

Appellant(s)

VERSUS

COMMR.OF TRADE TAX UP

Respondent(s)

(with interim relief and office report)

Date : 11/11/2016 This appeal was called on for hearing today.

For Appellant(s)

Dr. Kailash Chand,Adv.

For Respondent(s)

Mr. Ashutosh Kumar Sharma,Adv.
Mr. Ravi Prakash Mehrotra,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Ld. Counsel for the appellant has already filed the affidavit of valuation.

Ld. Counsel for the parties have failed to file the statement of case within the statutory period. However, service is complete. Filing of Statement of Case is not mandatory as per amended Supreme Court Rules, 2013. Viewed thus, the matter shall be processed for listing before the Hon'ble Court on its own turn.

(M V RAMESH)
Registrar